

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2380
TO BE ANSWERED ON 11TH MARCH, 2016**

COTPA, 2003

2380. SHRI BAIJAYANT JAY PANDA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether steps are being taken by the Government to ensure compliance of the Cigarettes and Other Tobacco Products Act (COTPA), 2003 by States;
- (b) if so, the details thereof; and
- (c) the steps being taken against the states who are not complying COTPA?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (c): The enforcement of the Cigarette and other Tobacco Products Act (COPTA), 2003 is a State issue.

Government has taken the following key steps to ensure compliance of the Cigarettes and Other Tobacco Products Act (COTPA), 2003 by States:

- The Cigarettes and Other Tobacco Products (Display of board by educational Institutions) notified vide G.S.R 40(E) dated 19th January, 2010 and enforced from the same date. It prohibits the sale of tobacco products within 100 yards of educational Institutions.
- The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Rules, 2011 notified vide G.S.R 619(E) dated 11th August, 2011. These Rules mandate prohibition of sale of tobacco products to and by persons below the age of eighteen years and recovery of fine thereon by the authorized officers.
- Law enforcers Manual has been developed and disseminated to the states.
- States have organised various capacity building programmes for Law enforcers from the support available under the National Tobacco Control programme (NTCP).
- CBSE has adopted tobacco-free education guidelines, developed by Ministry of Health & Family Welfare and made it compulsory condition for all the schools affiliated to them.
- Regular communications have been sent from various levels for enforcement of COTPA and the Rules framed thereunder.

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